

Title: Raised the question of violation of the provisions of the Constitution of India to introduce the Saraswati Vandana in the schools and requests Shri Ali Mian, Scholar of Islam not to give a call to muslim students to come out of the schools.

प्रो. सैफुद्दीन सोज़ (बारामूला): मैं इस सदन में बड़ी तहजीब से और अदब से दो बातें कहना चाहता हूँ। अगर खुराना साहब बोलेंगे तो मैं बड़े अदब से बैठकर सुनूंगा।

I am raising a question of the Constitution. This House is the custodian of the Constitution and the Executive takes birth from this House. So, the Government of India cannot take the position that what is happening in Uttar Pradesh is a State subject. I am raising a definite question that what their Government is doing in Uttar Pradesh is the violation of the provisions of the Constitution of India. It is the violation of Articles 25 and 28 of the Constitution. Neither the State Governments nor the Central Government can promote any religion at the cost of the taxpayers' money. This is the Constitution of India.

Sir, Ali Mian has raised a question. I am not pained only as a Muslim, but I am doubly pained as I consider myself to be an Indian and a nationalist. My pain is that Ali Mian has given an appeal. He is not a fatwabaaz scholar. He is a scholar of Islam and he is a religious leader. He does not take interest in politics. He enjoyed respect from all Prime Ministers right from Jawaharlal Nehru unto this day.

Maybe, Atalji also respects him. Shri Kalyan Singh has provoked Ali Mian, the sovereign scholar of Islam to give a call to Muslim students to come out of the schools. It is a painful situation. We must reconsider that and we must request Ali Mian not to make such an appeal. But what happened in U.P...(Interruptions)

MR. SPEAKER: Please conclude.

PROF. SAIFUDDIN SOZ : Kindly listen to me for a minute. The Prime Minister convinced me that no circular was issued. But, verbal or written, instructions are given saying that Sanskrit has to be made compulsory; Sarasvati Vandana has to be made compulsory and morning puja is a compulsory thing. This cannot be done. I want to remind this House through you that in Kerala, two Christian boys had once refused to sing the National Anthem. They were then expelled. The matter came up before the Supreme Court and the Supreme Court held that the expulsion as null and void. Therefore, nothing can be done under compulsion in this country. Yes, anybody who wants to sing Sarasvati Vandana and enjoy that, he is welcome to do that. But it cannot be done under the order of the State Government. So, I raise this question. It is a violation of the Constitution of India. It is a provocation of sober scholar of Islam, Ali Mian who is not only respected in India but respected throughout the world. So, I want Shri Khurana to say something on that...(Interruptions)

MR. SPEAKER: We are discussing the subject of 'Atrocities on Minorities' on Monday. We are discussing the subject on Monday.

श्री मदन लाल खुराना: मंडे को इस पर डिस्कशन रखा है।

... (व्यवधान)